

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 24th March, 2017 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 19 of 2017

A Bill further to amend the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in Sixty-Eighth Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Amendment) Act, 2017.

Short title and commencement.

(2) It shall come into force at once.

2. In section 50 of the Tamil Nadu Town and Country Planning Act, 1971, for the expression "for a period of three years", the expression "for a period of five years" shall be substituted.

Amendment of section 50.

Tamil Nadu
Act 35 of
1972.

STATEMENT OF OBJECTS AND REASONS.

According to section 50 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972), every permission granted for any development on the land or building thereon shall remain in force for a period of three years. The validity period of planning permission was fixed as three years in the year 1971, when large scale development activities were not taking place. It has been brought to the notice of the Government that difficulties are experienced by the persons carrying on large scale development activities like, Special Economic Zones, Information and Technology Parks, Malls and Townships in implementing them within the prescribed period of three years. Further, project execution is delayed due to many reasons like non-availability of men and material. The Chennai Metropolitan Development Authority has also requested to extend the validity period of Planning Permission from three years to five years. The Government have, therefore, decided to amend the said Tamil Nadu Act 35 of 1972 suitably so as to extend the period of validity of the permission from three years to five years.

2. The Bill seeks to give effect to the above decision.

UDUMALAI K. RADHAKRISHNAN,
*Minister for Housing and
Urban Development Department.*

A.M.P. JAMALUDEEN,
Secretary.